

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TANTIA SANJAULIPARKINGS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Tantia Sanjauliparkings Private Limited
2.	Date of incorporation of corporate debtor	14 December 2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2010PTC155717
5.	Address of the registered office and principal office (if any) of corporate debtor	DD 30, 7th Floor Sector 1, Salt Lake City Kolkata Kolkata WB 700064 IN
6.	Insolvency commencement date in respect of corporate debtor	23 <sup>rd</sup> March 2023 (As per NCLT Order). However, order received by IRP on 27 <sup>th</sup> March 2023)
7.	Estimated date of closure of insolvency resolution process	19 <sup>th</sup> September 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Bagri Reg. Number: IBBI/IPA-001/IP-P00789/2017-18/11344
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Octacrest Complex, Wing – E, Flat No 1401, Lokhandwala Township, Kandivali (East), Mumbai – 400101 Email id: ravibagri@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Octacrest Complex, Wing – E, Flat No 1401, Lokhandwala Township, Kandivali (East), Mumbai – 400101 Correspondence Email Id: cirp.tantiasanjauliparkings@gmail.com
11.	Last date for submission of claims	06-04-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <b>ibbi.gov.in</b> <b>Physical Address:</b> Octacrest Complex, Wing – E, FlatNo 1401, Lokhandwala Township, Kandivali (East), Mumbai – 400101

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Tantia Sanjauliparkings Private Limited on 23-03-2023 (Intimation order received on 27-03-2023).

The creditors of Tantia Sanjauliparkings Private Limited, are hereby called upon to submit their claims with proof on or before 06-04-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Ravi Bagri

[ IBBI / IPA-001 / IP- P00789 / 2017-18 / 11344]

Date and Place :

: 29-03-2023 & Mumbai

